

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**R.P. No. 13 of 2013 in Appeal No. 199 of 2012**

**Dated : 24<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The South Indian Sugar Mills Association  
& Ors. .... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. K. Gopal Choudhary**  
**Mr. T. Srinivasa Murthy**

**Counsel for the Respondent(s) :**

**ORDER**

Admit. Issue notice to the Respondents returnable on 26.11.2013. Dasti service is permitted. The learned counsel for the Appellant is permitted to serve dasti on the learned counsel for the Respondents. Registry is also directed to issue notice to the Respondents.

Post the matter on **26<sup>th</sup> November, 2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

js/vt